

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 163(ND)/2017

IN THE MATTER OF:

Mantra Dytex Pvt. Ltd.Petitioner

v.

Registrar of CompaniesRespondent

SECTION : UNDER SECTION 252(1)

Order delivered on 14.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Mr. Nilbruti Samal, Advocate

For the ROC, Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

Learned counsel for the petitioner states that rejoinder to the reply filed by the Registrar of Companies shall be filed within one week with a copy in advance to the learned company prosecutor.

List for further consideration on 11.10.2017.

—Sd/—
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

—Sd/—
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

14.09.2017

VINEET